

**ADDRESS BY HON'BLE SHRI JUSTICE R.M.BORDE,
SENIORMOST JUDGE, HIGH COURT OF JUDICATURE OF
BOMBAY, BENCH AT AURANGABAD, AT THE COURT
REFERENCE TO LATE SHRI C.G. SOLSHE, ADVOCATE, HELD
AT AURANGABAD, ON TUESDAY, 28th AUGUST, 2018.**

My esteemed colleagues,

Mr. S.B. Deshpande,
Assistant Solicitor General of India
at High Court Bench at Aurangabad.

Mr.A.B.Girase,
Government Pleader,
High Court Bench at Aurangabad

Mr. A.M. Karad,
President,
Advocates' Association of Bombay High Court
at Aurangabad

Senior Advocates,

Members of the Bar,

Members of the bereaved family

Ladies and Gentlemen.

We have assembled here this morning to pay tribute to Advocate Shri C.G. Solshe, who left for his heavenly abode on 27th July, 2018.

Mr. Solshe was born on 11.08.1940. After completing intermediate education, he joined as Stenographer in District Court at Osmanabad. The then District Judge late Mr. C.U.Bora recommended name of Mr. Solshe to the Hon'ble High Court and Mr. Solshe was transferred as Stenographer to Principal seat at

Bombay in 1963. While working as Personal Assistant to Hon'ble Judge, he completed his graduation in 1966 and further pursued his education and obtained LL.B. Degree from Government Law College, Mumbai, in 1970.

Mr. Solshe, in 1973, joined the Chambers of Advocate Mr. Bhimrao Naik, former Judge of Bombay High Court and Senior Counsel practicing at Hon'ble Supreme Court of India. He started independent practice from 1976 at Bombay and after establishment of this Bench, shifted to Aurangabad. He practiced on Civil, Constitutional and Criminal side.

Mr. Solshe was elected as President of Advocates' Association of this Bench. When there was a crisis, he rose to the occasion and safe-guarded interest of the Bar. While exhibiting firmness he never appeared to be arrogant. The firmness, in his action, was bourn out of beauty of the character and unimpeachable integrity. On the strength of sheer hardwork, he achieved distant goals in life. He was mindful of the socio-economic political realities and problems faced by the litigants in the region. He never turned down the brief on account of financial considerations. The hardwork and commitment, which he exhibited in arguing the matter of the litigant was never proportionate with the fees such litigant paid.

Mr. Solshe will always be remembered for high professional standards which he maintained while in profession.

Mr. Solshe is survived by wife Smt. Sharda and two sons and four daughters. His eldest son Mr. Vivek is practicing at

Supreme Court of India and younger son Mr. Vinesh and daughter Mrs. Chincholkar are practicing at this Bench.

I, on behalf of Hon'ble the Acting Chief Justice of the Bombay High Court, myself, my Brother and Sister Judges, pay homage to the memory of Advocate Shri C.G. Solshe and pray Almighty that He bestow courage and strength on the Members of the family to sustain this unbearable loss.

May the departed soul rest in peace.

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**SPEECH BY MR. SANJEEV B. DESHPANDE
ASSTT. SOLICITOR GENERAL OF INDIA,
HIGH COURT BENCH AT AURAGABAD**

My Lord Justice, R.M. Borde, Senior most Judge at High Court Bench at Aurangabad, My Lord Justice M.S. Patil, Mr. Atul Karad, President of Advocates Association, Mr. Amarjitsingh Girase, the Government Pleader, family members of Advocate C.G. Solshe, Senior Members of the Bar Association and friends.

We have assembled here in deference to the destiny, who has created a person like Advocate Solshe, gave him freedom to write his own history and who by sheer hard work and brilliance became part and parcel of history.

Mr. Solshe was destined to be an Advocate. Otherwise a Stenographer in Government service would not have even dreamt of being transferred to Mumbai and then resigning from service and joining Bar. Later on, as an Advocate, he worked in the chamber of Mr. Bhimrao Naik, Former Judge of High Court and then even shifted to New Delhi for practicing at the Supreme Court. The journey from small village in Osmanabad District to Delhi is a fascinating story.

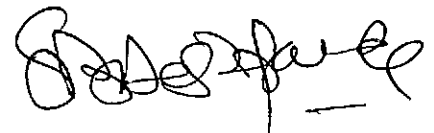
Mr. Solshe, who is known to be disciplinarian, will be always remembered for his scholarly submissions. He is immortalized in Law Journals on account of many reported judgments. AIR 1981 Bombay page 95 is one such celebrated judgment. In that matter, for the first time, right of a student to inspect answer-sheets is legally debated and recognized by the Division Bench. This judgment laid foundation for the right to information.

Mr. Solshe's legacy is taken forward by his sons – Vivek, Vinesh and by Surekha, who all are in legal profession. This rich legacy will be definitely further enriched by them.

On behalf of myself and on behalf of office of the Assistant Solicitor General and on behalf of Union of India, I offer condolence to Advocate Solshe and pray to Almighty to give him eternal peace.

I also pray to the God to give strength to the family members of departed soul to bear pain of his untimely death.

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Sanjeev B. D. Bhande
Asst. Solicitor General of India
Room No. 18, 20, 1st Flg.
Ground Floor High Court, Aurangabad

REFRANCE TO Late Advocate Mr. C G Solashe

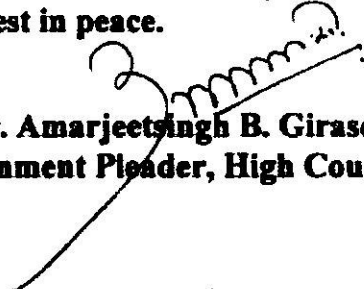
My Lords Hon'ble Shri Justice R.M. Borde and Hon'ble Shri Justice Mangesh S. Patil, Mr. Sanjeeva Deshpande, ASG, Mr. Atul Karad, President of the Advocates' Association of Bombay High Court Bench at Aurangabad, Senior Advocates, Members of the Bar and Adv. Vinesh Solshe, Adv. Surekha Chincholkar and Members of Solshe Family, ladies and gentlemen.

We have assembled today to make a reference to the sad demise of Mr C G Solshe, Advocate and Senior member of the Advocates Association Bombay High Court at Aurangabad.

It is very difficult to encompass in few words the variegated and distinguished career of an eminent lawyer. His lifespan of four scores symbolized significant achievements at each important stage, bringing honour and glory not only to himself but also to this institution which he served. Born on 11/03/1940 at Jewali, District Osmanabad, Mr Solshe started his career as Stenographer at District Court at Osmanabad. The then Ld District Judge recommended Mr Solshe to the Hon'ble Bombay High Court and accordingly joined service at the principal seat of Hon'ble Bombay High Court. Mr Solshe completed his graduation in 1966 during service and thereafter obtained his law degree in the year 1969 from the Government Law College, Mumbai. He started his career as a Associate of Mr. Bhimrao Naik, Former Judge of Bombay High Court and Senior Counsel after being enrolled as an Advocate with the Bar Council of Maharashtra and Goa. Mr Solshe was an eminent advocate who maintained the reach tradition of the bar and was known for his dedications to his brief and fairness to his colleagues.

After establishment of Aurangabad Bench of Bombay High Court, Mr. Solshe amongst the few lawyers who left the Bombay and started practice at Aurangabad. He soon made a mark and impressed every one with his sharp intelligence and desire to do justice. He was distinguished lawyer of this Court , his knowledge of all branches of law and intellectual expositions of the principles of law as well as his strong views in the administration of justice were reflected in his judgments and orders, wherein he appeared. As an example, a reported judgment in (1995) Bom. L.R. 489 in the case of Dwarkabai Ganesh Mukkavar V/s. Harchand Chintu, the starting point of limitation was efficiently argued by Mr Solshe, which had aided the Hon'ble High Court to interpret the provisions of Limitation Act. He was also elected as a President of the Advocate's Bar Association of Bombay High Court at Aurangabad.

In the year 1992, Mr. Solshe started practice in Hon'ble Supreme Court of India at Delhi and was a first member of the association who started practice in the Hon'ble Supreme Court. He was held in High Esteem and respect by the legal fraternity. On behalf of State of Maharashtra and my colleagues and myself, I extend Advocate Mr. Vinesh Solshe and Vivek Solshe and to his daughter Advocate Chincholkar and all the members of his family, our heartfelt condolence in their hour of sorrow. May his Soul rest in peace.


By Mr. Amarjeetsingh B. Girase
Government Pleader, High Court Bench at Aurangabad

Reference:

Hon'ble Justice R.M. Borde.

Hon'ble Justice M.S.Patil.

Assistant Solicitor General of India, Govt. Pleader, members of the family of Late Advocate C.G.Solshe, member of the Bar.

1. Today we all have gathered here to offer our condolences to departed soul of Late C.G.Soshe.
2. Late Advocate C.G.Solshe was born on 11 March/1940. Initially Mr. Solshe started his carrier as a stenographer. While working as a stenographer in the High Court Bombay, completed graduation in the year 1966.
3. Mr. Solshe completed LLB from Govt. Law College Mumbai in the year 1970.
4. Mr. Solshe started practice as an Advocate in the year 1973, with Mr. Bhimrao Naik, former Judge of Bombay High Court and Senior Advocate in the Supreme Court of India.
5. In the year 1976 Mr. Solshe started independent practice in the High Court at Bombay and after establishment of this Bench shifted to Aurangabad.


6. Mr. Solshe practiced at Civil, Constitutional and Criminal side. He was President of Advocates Association of this Bench.
7. Mr. Solshe, in the year 1992 started practice in Supreme Court of India. At the age of 52 passed the examination of Advocate on Record.
8. One of his son Vivek is practicing in Supreme Court and his daughter, son in law and another son Vinesh are Advocates.
9. Late Advocate Solshe was always on the forefront to solve the problems of the Advocates fraternity and was very open & feeless in his expressions. His contribution to the Bar was really great.
10. Advocate Solshe was all about passion in his constant efforts to fight for the rights and well being of common man in the society and there was commitment in his life and concern towards profession as an Advocate. He was humble, Polite and sober in nature, he never hurt anyone by his word or action.
11. On 20.08.2018, late Advocate Solshe met with untimely death. Though not in the Courts but, he was working

until his last breath. Because of the passing away of Mr. Solshe, the Bar has sustained a great loss.

He was great man and great human being. The loss caused because of his death is difficult to overcome not only to the members of his family, but also to those who come in contact with him. His life is an inspiration to all of us and to develop good qualities of late Adv. Solshe amongst us would be a real condolence to him.

12. On my behalf and on behalf of all Bar members, I offer heart felt condolence to the family members and pray to the almighty to give him strength to bear the loss with courage.

I also pray to the God that the departed soul of late Adv. Solshe be rest in eternal peace.



Atul M. Karad
President